

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No. 89

1991

XXXXXX

DATE OF DECISION 17.1.1991

E.V.Padmanabhan Nair Applicant (s)

M/s C.Vathsalan & Advocate for the Applicant (s)
MK Abubacker

Versus

~~UDI rep. by Secy., Ministry~~ Respondent (s)
of Commn., GOI, New Delhi & Another

Mr.TPM Ibrahim Khan Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S.P.Mukerji - Vice Chairman

and

The Hon'ble Mr. A.V.Haridasan - Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? *Y*
2. To be referred to the Reporter or not? *N*
3. Whether their Lordships wish to see the fair copy of the Judgement? *N*
4. To be circulated to all Benches of the Tribunal? *N*

JUDGEMENT

(Mr.S.P.Mukerji, Vice Chairman)

Heard the learned counsel for both the parties.

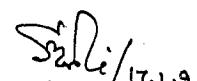
On this application in which the applicant has prayed for grant of ex-gratia gratuity on the basis of his service as ED Agent for a period of 9 years 6 months and 14 days.

2. The applicant concedes that he has not completed 10 years of service as Extra Departmental Agent, to be entitled to the ex-gratia gratuity. His representation for the same was rejected by the non-speaking impugned order at Annexure-2. The learned counsel for the respondents Shri TPM Ibrahim Khan clarified that payment of ex-gratia

gratuity to the ED Agents is governed by the instructions issued by the DGP&T. The learned counsel for the applicant prayed that the applicant may be given an opportunity to represent to the DGP&T for relaxation of the qualifying period. In that case he would not press this application at this stage. We see no objection to the request being allowed. Accordingly we admit the application and having heard the learned counsel for both the parties, close the same with the direction that the applicant, if so advised should represent to the DGP&T for ^{the} granting of ex-gratia gratuity by relaxation of the instructions or orders issued by him. A copy of the order may be handed over to the learned counsel for both the parties.


(A.V. HARIDASAN)

JUDICIAL MEMBER


S.P./17.1.91
(S.P. MUKERJI)

VICE CHAIRMAN

17.1.1991